NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 565 of 2020

IN THE MATTER OF:

Prashant Goyal
Suspended Director, Baldeo Metals Pvt. Ltd. ...Appellant

Versus

Tata Capital Financial Services Ltd. & Anr. ...Respondents

For Appellant: Mr. Gaurav Srivastava, Advocate.
For Respondent: Mr. Kishore Kumar, Advocate for Respondent.
Mr. Prabhat Ranjan Singh, R. P.

O R D E R
(Virtual Mode)

22.09.2020 In this matter, it is necessary to consider, if against the amounts released by Respondent No. 1 to the suppliers whether there was draw down request of the Corporate Debtor. Even if there was no draw down request, whether for the amount released, goods were received by the Corporate Debtor.

We would like the parties to address us regarding these aspects in addition to the other disputes raised.

The Learned Counsel for Respondent No. 1 states that the Arguing Counsel is not well and seeks time.

Next date, the Respondent No. 1 to ensure that arguing counsel remains present.

List the Appeal 'For Admission (After Notice)' on **14th October, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

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